

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-22/ND/2022

IN THE MATTER OF:
M/s. KTC India Pvt. Ltd.

...PETITIONER

Vs

M/s. Destinos India Gurus Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 10.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Amit Gupta, Ms. Muskhan
Nagpal, Advs.

For the Respondent/Corporate Debtor :Mr. Rahul Kukreja, Adv.

ORDER

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that the arguing counsel is not available today due to some personal difficulty and therefore sought adjournment.

Ld. Counsel on behalf of the Financial Creditor has no objection. In view of this request made by the Ld. Counsel for the Corporate Debtor, list the matter on **05.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)